

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 680/2016
CA NO.

CORAM:



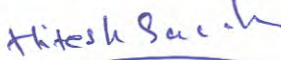
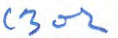

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2017

NAME OF THE COMPANY: Duke Holding Ltd & anr


SECTION OF THE COMPANIES ACT: 391-394


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VIKAS SHARMA	ADVOCATE	Petitioner	
2.	Anshul Chhabra	Company Secretary in practice	Petitioner	
3.	Hitesh Sachar	ADVOCATE	Petitioner	
4.	C. BALUONI	Company Prosecutor	R.D (NR)	
5.	CHETANA KANDPAL	Company Prosecutor	For O.D Delhi	

ORDER

Regional Director has filed its report. However, Learned Counsel for the Official Liquidator states that the report could not be filed as necessary information has not been furnished by the petitioner company. Learned Counsel for the petitioner undertakes to furnish necessary information and grant inspection within one week. The report of the Official Liquidator shall be filed within a week thereafter with regard to necessary information/allowing inspection.

List on 11.5.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.3.2017